

**REPORT FILED BY THE DISTRICT COLLECTOR CHITTOOR IN O.A No.41
of 2022 BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (sz)
CHENNAI**

1. It is to submit that Sri Gownivari Srinivasulu, former Member of Legislative Council and Deputy Opposition Floor Leader in A.P. Legislative Council, S/o Narayanappa, resident of D.No.1-57, Venkatapalle village, Kanemakulapalle, Boyanapalle, Chittoor District, Andhra Pradesh State has filed an Application No.41 of 2022 before the Hon'ble National Green Tribunal, Southern Zone, Chennai and requested to direct the respondents to stop illegal granite quarrying in an extent of Ac.180.2400 in Sy.No.213 and to an extent of Ac.252.6650 in Sy.No.104 of 81 Muddanapalle village of Santhipuram Mandal, Chittoor District

2. It is submitted that the Hon'ble National Green Tribunal Southern Zone, Chennai vide its order in OA.41/2022, dated: 7-04-2022 & 22-04-2022 in para No 4 , 7 8, & 9 has issued the following directions

"The learned counsel is directed to get the report after due inspection by the authorities from the 2nd respondent / Department of Mines and Geology, 4th respondent / Department of environment, Forest Sciences & Technology and the 6th respondent / District Collector, Chittoor District within a period of two weeks and to serve a copy in advance to the counsel appearing for the applicant. Let the matter appear in the list after three weeks.

It is further directed to submit the names of the violators and the action taken against them. Till such time, the reports are filed and the application is given a quietus, the District Collector, Chittoor is directed to ensure that no further activity of this nature is done in the above said survey numbers and also other survey numbers mentioned as per the report of the 2nd Respondent. As we are not happy with the reports filed by 2nd and 5th respondents they are once again directed to file a detailed report in this regard, as the illegal mining is done by unnamed persons.

The District Collector, Chittoor who is the 6th respondent, is directed to ensure that no further damage is caused by the violators and keep a vigil on the mining and transportation.

As the issue involved is very serious, we are not inclined to give a longer date and the reports of the said authorities should be filed on 10-05-2022.

3. It is submitted that as per the orders of this Hon'ble Tribunal the collector chittoor has deputed Revenue divisional officer to inspect the alleged site. The Revenue divisional officer inspected twice and keeps a vigil on the mining and transportation; at the time of Revenue divisional officer visit no mining activity is going on we are here with enclosing the photographs of Revenue divisional officer visit. **Annexure -I**

4. It is to submit that further the Hon'ble National Green Channel, South Zone, Chennai has been issued the following order vide its order in OA No. 41 of 2022 (SZ), dated .10.05.2022. in para No.8

“ the fact remains that illegal mining is happening without any lease or license. Once again considering the urgency in the matter, we grant time for filing the detailed report of all the departments concerned after inspection along with the relevant documents required on or before 26.05.2022 by serving a copy in advance to the Learned Counsel appearing for the applicant”.

In this regard, it is to submit that the 1) Revenue Divisional Officer, Kuppam, 2) Assistant Director, Mines and Geology, Palamaner, 3) Divisional Forest Officer, Chittoor West Division, Chittoor and 4) Environmental Engineer, Pollution Control Board, Tirupathi and 5) Tahsildar, Santhipuram have been instructed to conduct joint inspection and send inspection report and also directed to ensure that no further damages caused by the violators and keep a vigil on the mining and transportation vide this office REV-CSECOMG(QMSG)/59/2021-D.TH(C7), dated: 04-05-2022..

5. It is submitted that the Joint committees consisting of the officials have inspected the quarrying areas falling in Sy.No.104 and 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District and observed the following.

It is to further submit that, in obedience to the above orders the following officials have inspected the above said alleged area falling in Sy.No.104 and 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District on 08.05.2022, 09.05.2022 and 10.05.2022.

Sl. No	Name of the Officer	Designation	Name of the Department
1	Sri.S.Sivaiah	Revenue Divisional Officer (Nominee of the District Collector, Chittoor)	O/o the Revenue Divisional Officer, Kuppam
2	Sri. S.Ravishanakar	Divisional Forest Officer	O/o Divisional Forest Officer, Chittoor West, Chittoor
3	Sri.A. Narendra Babu	Environmental Engineer	O/o A.P Pollution Control Board Tirupathi
4	Sri.P.Venugopal	Asst, Director	O/o Asst Director of Mines and Geology, Palamaner

The Joint committee consisting of the above officials have inspected the quarrying areas falling in Sy.No.104 and 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District and observed the following.

That unauthorized mining operations happened at Sy.No.104 & 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District over an extent of 5.291 Acres and 2.156 Acres respectively. The details are enclosed as **Annexure "II"**.

But earlier six (6) quarry leases were granted and determined in the year 2003 in Sy.No.104 of Muddanapalle village of Santhipuram Mandal, Chittoor District. The same enclosed as **Annexure-"II"**.

6. It is submitted that on the information about the unauthorized mining activities happening at Sy.No.104 and Sy.No.213 of Muddanapalle village of Santhipuram Mandal the Director of Department of Mines and Geology, Ibrahimpatnam had constituted the Special Team vide Memo No. 24438/E1/2017,dt: 11-01-2022 and seized color granite blocks of a quantity of 3353.514 Cum and since then the Technical Staff of the Deputy Director, of Mines and Geology, Chittoor and Assistant Director, Mines and Geology,

Palamaner have kept constant vigil round the clock in the said alleged areas to arrest further unauthorized mining.

7. It is submitted that as per the Fair Adangal of Muddanapalle revenue village the land in Sy.No.104 admeasuring an extent of Ac.408.62 cents and Sy.No.213 with an extent of Ac.392.10 cents were classified as "Poromboke" as per the Fair Adangal of Muddanapalle revenue village which is recorded in 1956 and these two survey numbers are blocks, which ultimately were subdivided into new survey numbers during 1956 to 1990.

7. After block splitting between 1956 to 1990, the land in Sy.No.213 is fixed with an extent of Ac. 180.24 cents and classified as "Forest Poramboku and Sy.No. 104 is fixed with an extent of Ac.252.66 cents and classified as "Forest Poramboku (in Telugu Language "Adavi Poramboke") and the same is recorded in village accounts. The same is enclosed as **Annexure-IV** . It is a mandatory to obtain NOC from Revenue Department for carrying out mining operations in classified area of "Adavi Poramboke" but none of the NOCs were issued at the said area for mining operations.

8. The alleged area is 18 to 20 kilometers away from the Mandal head quarters and 10 K.M away from the Rallabuduguru Police Station, the said Sy.No.104 and 213 are around 14 K.M away from Koundinya wildlife sanctuary and the alleged area does not come under Koundinya wildlife sanctuary. The same enclosed as **Annexure- V**

9. It is submitted that the land is classified as "Forest Poramboku (in Telugu Language "Adavi Poramboke") in the revenue records, it is not a reserved forest and also not under the control and the management of Forest Department. However, any non forestry activity on this land attracts the provisions of the Forest Conservation Act 1980 as it is classified as Adavi Poramboke and also requires prior approval by the Govt. of India" before it is put to use, no such applications are received by Mining, Revenue, Forest and Pollution Control

Board in this regard and no permissions were granted by any department as mentioned above. The same is enclosed as **Annexure VI**

10. It is submitted that during joint inspection, it is observed that, the mining operations were carried out by violating the following Environmental norms.

1. Over burdened is not stored properly and there may be an Air pollution problems during windy seasons.
2. Retention / toe walls at the foot of dumps.
3. Stabilization of worked out slopes by planting appropriate shrub/ grass, species on the slopes.
4. Garland drain around the dump for diversion o storm water. The garland drain shall be routed through situation pond of adequate size.

In connection with obtaining of consent for establishment of (CFE) and consent for operation (CFO) at S.No.213 (180.24 acs.) and at S.No. 104 (252.00 Acs.) at Muddanapalle village, Santhipuram Mandal, Chittoor district from A.P. Pollution Control Board, none of the proposals were received by the Board of partial extent or for total extent. The mining activities so far happened at S.No.104.

11. It is submitted that the mining operations were carried out by violating the following Environmental Norms thereby causing Air, Water and Sound Pollution problems in surroundings.

12. It is submitted that when the joint committee visited the site they found machinery for mining lying and the quantity as mentioned above of color granite is lying in the site .when the committee trying to find out names of persons who carried illegal mining nobody has come forward to disclose the names with reference to machinery to find out persons responsible it is becoming difficult to find out names as no registered owners are there However investigation is going on with reference persons responsible and labor employed there. It will take 4 weeks time for submission of further report.

Conclusion of the Joint Inspection Team::

“It is noticed that the illegal mining activities were happened at Sy.No.104 and 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District.

The team of officials constituted by Director of Mines and Geology, Ibrahimpatnam vide Memo No.24438/ E1/2017, dt: 11-01-2022, have seized three (03) excavators, one (1) Generator so far. Further the team is in process of quantifying the quantity of mined colour granite and identifying the violators. **Annexure-VII**

At present no mining activity is going on in Sy.No.104 and 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District.”

A copy of the Committee report along with its enclosures are submitted herewith for kind perusal.

Encl: As above.

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24.5.22

**Collector & District Magistrate I/c,
Chittoor.**

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24.5.22

Annexure- I















**Pit Measurements of alleged area falling in Sy.No-104 & 213
of Muddanapalli (V), Shanthipuram(M) Chittoor District
inspected on 08.05.2022, 09.05.2022 and 10.05.2022 in the
presence of Joint Team Officials**

1. Sy.No 104 of Muddanapalli village

S.No	Sy,No	Village	Mandal	District	Pit Location	Excavated area in Sq.Mts
1	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'59.20" E78°18'52.60"	562.29
2	104	Muddanapalli	Shanthipuram	Chittoor	N12°49'05.10" E78°18'56.00"	781.92
3	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'59.30" E78°19'58.10"	356.54
4	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'59.00" E78°18'59.30"	642.2
5	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'57.40" E78°19'55.70"	2259.8
6	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'53.75" E78°18'58.10"	1073
7	104	Muddanapalli	Shanthipuram	Chittoor	N12°49'06.46" E78°18'39.81"	1258
8	104	Muddanapalli	Shanthipuram	Chittoor	N12°49'09.50" E78°18'43.00"	520
9	104	Muddanapalli	Shanthipuram	Chittoor	N12°49'06.50" E78°18'49.80"	1729
10	104	Muddanapalli	Shanthipuram	Chittoor	N12°49'12.82" E78°18'38.18"	1028
11	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'26.93" E78°18'59.94"	1860
12	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'29.01" E78°18'58.28"	1088.2
13	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'22.08" E78°18'51.80"	1889
14	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'52.15" E78°18'54.33"	1251
15	104	Muddanapalli	Shanthipuram	Chittoor	12°48'29.65"N 78°18'56.67"E	2010
16	104	Muddanapalli	Shanthipuram	Chittoor	12°48'28.50"N 78°18'55.15"E	3106
Total area						21414.95

2. Sy.No 203 of Muddanapalli village

1	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'05.32" E78°19'15.97"	871
2	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'08.31" E78°19'18.66"	977
3	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'00.56" E78°19'34.62"	1104
4	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'00.19" E78°19'35.38"	1404
5	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'55.01" E78°19'37.59"	358
6	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'54.02" E78°19'34.98"	1442
7	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'52.05" E78°19'36.79"	768.4
8	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'54.59" E78°19'31.96"	150
9	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'52.59" E78°19'28.96"	543.8

10	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'49.98" E78°19'31.13"	26
11	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'57.68" E78°19'27.98"	384
12	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'55.77" E78°19'28.27"	141
13	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'52.15" E78°19'23.09"	325
14	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'51.90" E78°19'22.29"	134.2
15	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'05.92" E78°19'13.98"	98
Total						8726.4

A. Bhaskar Reddy

A. BHASKAR REDDY
Surveyor
O/o ADM&G, Palamaner

A. Subhashini

A. SUBHASHINI
Surveyor(os)
O/o ADM&G, Palamaner

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[Signature]

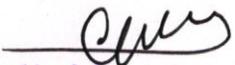
Gezetterd Superintendent (C)
Collector's Office,
CHITTOOR,

List of leases Granted and same were determined in Survey.No. 104 of Muddanapalli (V), Shanthipuram (M), Chittoor District pertains to the O/o the Assistant Director of Mines & Geology, Palamaner

S.No	Name and Address of the Lessee	Mineral	Extent	Sy. No.	Village	Mandal	From	To	Status	D.M.G. Progs. No.	A.D.M.G. Progs. No. & Date	Determination/ surrender order	NOC Classification
1	Sri R.V. Muneppa, Prop: M/s Jeevan Granites, D.No. 283, Lakshmi Nagar, Kuppam	Colour Granite	1.012	104	Muddanapalli	Shanthipuram	05-11-1992	04-11-2007	D	3377/Q4/1992, Dt.08.10.1992	2579/Q/92, Dt. 05.11.92	29028/R4-2/02, Dt.29.08.2003	Adavi Poramboke
2	M/s Harsha Granites Ltd., Mg. Ptr: Sri V.G. Naidu, # 19-1-20B, Rajiv Gandhi Road, Chittoor - 517 002	Colour Granite	1.255	104	Muddanapalli	Shanthipuram	02-04-1993	01-04-2008	D	749/Q2/1993, Dt.04.03.1993	950/Q/1993, Dt.2.04.1993	29033/R4-2/2002, Dt.17.10.2003	Adavi Poramboke
3	M/s Vijaya Jyothi Granites, Prop; Sri G.V. Krishna Murthy, D.No. 4-108, Gandla Street, Kuppam	Colour Granite	1	104	Muddanapalli	Shanthipuram	05-03-1997	04-03-2012	D	5957/R4-2B/1997, Dt.08.01.1997	740/Q/1997, Dt.05.03.1997	29027/R4-2/2002, Dt. 17.10.2003	Adavi Poramboke
4	M/s Srinivasa Granites, Prop: Sri L. Umasankar, # 14-79, Radhakrishnan Cross Road, Kuppam - 517 425	Colour Granite	2	104	Muddanapalli	Shanthipuram	06-03-1997	05-03-2012	D	21128/R4-2B/96, Dt.08.01.1997	264/Q/97, Dt.06.03.1997	29629/R4-2/02, Dt.17.10.03	Guttaporamboke
5	Sri A. Narendra Raja, # 307/7, 23rd Cross, 6th Block, Jayanagar, Bangalore - 11 {1st Renewal}	Colour Granite	1.093	104	Muddanapalli	Shanthipuram	23-01-1999	03-05-2008	D	14050/R4-2B/97, Dt.17.12.1998	1554/Q/1993, Dt. 23.01.1999	29030/R4-2/2002, Dt.14.10.2003	Adavi Poramboke
6	M/s Shiridi Sai Baba Enterprises	Colour Granite	0.404	104	Muddanapalli	Shanthipuram	06-09-1993	05-09-2008	D	2759/Q2/93, dt. 20-07-1993	3285/Q/1993, Dt.06.09.1993	Procd.No. 29025/R4-2/02, dt. 17-10-2003	Adavi Poramboke

// True copy //

P. Jeyapal
Assistant Director of Mines & Geology,
Palamaner


Gezzetted Superintendent (C)
Collector's Office,
CHITTOOR.

EMG
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GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY : HYDERABAD
PRESENT: SRI T. DEVENDRANATH, M.SC., DIRECTOR

P.Ord.No. 29030/R4-2/02

DATED: 14.10.2003

Sub:M&G- Q.L. for Grey Granite over an extent of 1.093 hectares in S.No.104 of Muddanapalli Vg., Shanthipuram Mandal, Chittoor district - Held by Sri. A. Narendra Raja - Determined-Orders issued - Regarding.

Ref: 1.DDM&G, Cdp., Prod.No. 1378/ Q2/93, dated 6.4.93
2.DM&G, Hyd show Cause Notice No. 29030/R4-2/02, dated 10.8.2002 addressed to the lessee, through ADM&G, Chittoor.

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Through the ref 1st cited, the Dy. Director of Mines and Geology, Cuddapah, has granted a Q.L. for Grey Granite over an extent of 1.093 hectares. S.No.104 of Muddanapalli Vg., Shanthipuram Mandal, Chittoor District for a period of 15 years in favour Sri. A. Narendra Raja. The said quarry lease deed was executed on 4.5.1993 and it would be in force upto 3.5.2008. According to the classification report issued by the M.R.O., it is classified as 'Adavi Poramboke'. The Hon'ble Supreme Court of India in T.N. Godavaraman & Tirumalkapad Vs Union of India in W.P. Civil No. 202 of 95 held that the term 'Forest' as occurring in Section 2, will not only include 'Forest' as understood in dictionary sense, but also any area recorded as 'Forest' in the Government record irrespective of the ownership. Therefore the lease granted has to be treated as 'Forest' land.

Through the ref 2nd cited, this office, has issued a notice to the lessee with a request to show cause as to why the lease granted shall not be cancelled under the mistake of fact. The said notice was sent to the Asst. Director of Mines and Geology, Chittoor with a request to serve the same to the lessee. In reply to the Show Cause Notice one Sri K. Narayana Chetty Advocate on behalf of the Lessee has informed that the land in s.No. 104 is about 5 Kms away from the Forest line and the Forest department reveal that the S.No. 104 though classified as 'Adavi Poramboke' was never under the control of Forest Department and the Forest department has no concern with the said land. Further the said land in S.No. 104 is not included in the notification of Reserve Forest in the Map of Forest. The lease was rightly granted in the revenue land which does not require the sanction or permission of Govt., of India. He finally requested to drop further action to cancel the lease. But the said reply is not satisfactory since the Hon'ble Supreme Court of India is as stated that the term Forest not only include Forest but also any area recorded as Forest in the Government record irrespective of the ownership.

In view of the above circumstances, the Q.L. for Grey Granite over an extent of 1.093 hectares in S.No.104 of Muddanapalli Vg., Shanthipuram Mandal, Chittoor district Sri. A. Narendra Raja is hereby determined since it falls in Forest land and the same was granted under mistake of fact as Revenue land. Further the Asst. Director of Mines and Geology, Palamaneru is requested to take further necessary action as per Rules.

Sd/- T. DEVENDRANATH
DIRECTOR OF MINES AND GEOLOGY.

To:
Sri. A. Narendra Raja

(Through ADM&G, Palamaneru... He is requested to serve this Office Order to the lessee and obtain an acknowledgement to that effect and submit the same for N/s.)

Copy to the Asst. Director of Mines and Geology, Palamaneru for taking necessary action
Copy to the Dy. Director of Mines and Geology, Cuddapah. -----do-----

DEPARTMENT OF MINES AND GEOLOGY
Vide Nos From -/386 To

WITNESSED
K. Deshpande
for DIRECTOR OF MINES & GEOLOGY

True copy //

Gezatted Superintendent (C)
Collector's Office,
CHITTOOR.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

1)

PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY, CHITTOOR.
(Present: Sri. G. Tacharajulu, M.Sc.,)

Progs.No. 1554/Q/89.

Dated: 17/5-93.

Sub:- Mines and Minerals - Quarry lease for Grey Granite of an extent of 1.023 Hects. in S.No. 104 of Mulapalle village, Santhipuram Mandal, Chittoor district granted to Sri. D. Ramana for a period of 15 years. Quarry lease deed executed - 10/11/92 - Issued.

Ref:- 1. Progs.No. 1378/Q/93, dated: 6.4.93 of the Deputy Director of Mines and Geology, Cuddapah.

2. Quarry lease deed executed on 17/5-93.

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ORDER :

Sri. D. Ramana was granted a quarry lease for Grey Granite over the area mentioned in the subject matter for period of 15 years vide proceedings first cited.

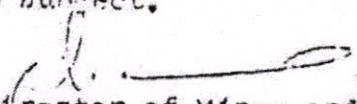
The quarry lease deed has been executed on 17/5-93.

The lessee is hereby permitted to commence quarrying operations in the above said quarry lease area for a period of 15 years with effect from 17/5-93 to 17/5-2008 duly observing the conditions of the quarry lease deed Form G with additional conditions imposed by the Deputy Director of Mines and Geology, Cuddapah in the above proceedings.

The Lessee should send quarterly returns in Form - C to the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Cuddapah and to the Asst. Director of Mines and Geology, Chittoor as required under rule 28 (3) of the Andhra Pradesh Minor Mineral Concession Rules 1966. He should send report in Form B to the Chief Inspector of Mines, Dhanbad and to the Asst. Director of Mines and Geology, Chittoor as required under rule 30 of the Andhra Pradesh Minor Mineral Concession Rules 1966.

He should produce all the accounts and registers pertaining to the quarry lease and also to the accounts of granite cutting and polishing factory in the first week of April every year. He should erect and maintain at his own expenses boundary pillars of substantial material standing not less than one metre over the surface of the ground at each corner or angle in the line of the area leased out.

He should obtain despatch permit and get the way bills stamped by the Asst. Director of Mines and Geology, Chittoor as 'ROYALTY PAID' before transporting the mineral from the leased area. Further he should transport the raw blocks of granite as per the instructions issued by the Government from time to time on the subject.


Asst. Director of Mines and Geology,
Chittoor.

To
Sri. D. Ramana, S/o Sri. D. Narayana Reddy D.No. XVII 627-C2, Pungunur Road
Manapalli (PO), Chittoor district.

Copy submitted to the director of Mines and Geology, Hyderabad for favour of information.

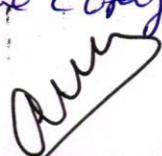
Copy submitted to the Deputy Director of Mines and Geology, Cuddapah along with a copy of the lease deed and sketch.

Copy submitted to the District Collector, Chittoor for favour of information.

Copy submitted to the Regional Labour Commissioner Central, Hyderabad for favour of information.

Copy to the Mandal Revenue Officer, Santhipuram, for favour of information.

Copy to the Deputy Director of Mines Safety, Gorgaon, K.CH for favour of information.

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Gezzetted Superintendent (C)

Collector's Office,
CHITTOOR.

Government of Andhra Pradesh
Department of Mines and Geology, Chittoor.

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Proceedings of the Asst. Director of Mines and Geology, Chittoor.

Present: - Sri M. V. Subba Reddy, M. Sc.

No. 1554/L/93

Dated: - 1-1999. (2)

Subj: - Mines and Minerals - Quarry lease for transfer of quarry lease held by Sri D. Ramana Ind. No. 104 of Muddanapalli Vye., Santhipuram Mandal, Chittoor district - over an extent of 1.093 Hects - Transferred in favour of Sri A. Narendra Raja - Transfer of quarry lease deed executed - Work Under - Issued.

- Ref: - 1. P.O. No. 1050/N.-22/97, dt. 17-12-98 of the Director of Mines and Geology, Hyderabad.
2. Transfer of quarry lease deed agreement dated 23-1-1999.

ORDER

The Director of Mines and Geology, Hyderabad through the reference last cited has accorded permission to Sri A. Narendra Raja, Business, No. 307/7, 23rd cross, 5th block, Jaya Nagar, Bangalore to execute the quarry lease (which is already held by Sri D. Ramana) over the above subject matter area for the unexpired portion of the lease period upto 3-5-2009.

The transfer of the quarry lease deed executed on 23-1-1999.

Sri A. Narendra Raja, Bangalore is hereby permitted to commence the quarrying operations in the transferred lease area and he should abide by the conditions stipulated in the transfer lease deed and in original lease deed executed by Sri D. Ramana.

A. Suresh
Asst. Director of Mines and Geology,
Chittoor.

cc

Sri A. Narendra Raja, Business, No. 307/7, 23rd cross, 5th block, Jaya Nagar, Bangalore.

Copy to Sri D. Ramana, By D. Sri D. Prayag Reddy, P.O. No. XVII, 627-02, Punganur Road, Chittoor, for information.

Copy submitted to the Director of Mines and Geology, Hyderabad, for favour of information.

Copy submitted to the Asst. Director of Mines and Geology, Cuddapah, for favour of information.

Pages - 1

// True copy //

[Signature]
Gezatted Superintendent (C)
Collector's Office,
CHITTOOR.

Revenue Department

From
Smt.V.Kalpanakumari
Tahsildar
Santhipuram

223

To
The collector
Chittoor

ROCA/29/2015 dated 14/2/2015

Sir,

Sub:- Mines& quarries- santhipuram Mandal – Muddanapalli Village- Sy.no 104-
Classification of the land and recommendations of the tahsildar- requested
Report called for submitted –Reg.
Ref:- District collector, Chittoor ROC E8/1916/2013 dated 10/2/2015.

I invite kind attention to the reference cited and submit that the district collector, chittoor is directed the Tahsildar , santhipuram to submit report on the Renewal quarry lease application for grant of color Granite over an extent of 1,093 hectares in S,No 104 of Muddanapalli Village , santhipuram Mandal applied by Sri. A.Narendra Raja is called for in the above reference .

In this connection I submit that the Sy.no 104 total extent '408-42 acres originally classified as Poramboke Noted in the classification column and Noted in the remarks column as Adavi (Forest) . In the above Sy.No the then earst while Tahsildars of Kuppam Taluk where sub divided the S.no and issued DKT Pattas as per enjoyment to an extent of 151-23 acres to the different Riots the remaining extent is covered with Big boulders and Roks on Nature . In the year 1989 the above applicant is applied for Grant of quarry lease to an extent of 5-00 acres to the AD , Mines and Gology, Anthapuram . The AD is Granted lease in the names of M/s, siridhi saibaba Enterprices and A.Narendra Raja on the basis of NOC issued by the then Tahsildar Vide certificate No D.Dis 239/89 dated 27/2/1989 for a period of 5 years and further the same has been transferred in the name of D.Ramana Vide AD , Mines and Gology , Chittoor Proceedings no 1554/q/89 date d 21/5/1993 for a period of 15 years . . Further the Mines Department has passed an order stating that the Quarry lease for Gray Granite over an extent of 1,093 hectares In S.No 104 of Muddanapalli of Sri. A. Narendra Raj is hereby determined since it fills Forest land and the same was Granted under mistake of fact as Revenue land . as per the orders of Director of Mines and Geology , chittoor Progs. 29030/R42/02 dated 14/10/2003. Aggrieved by this the applicant filed WP before the Honorable High court of AP Vide WP no 24580 of 2014 and W.A No 1547 of 2012 dated 6/12/2012 requested the court direct the respondents to Grant Renewal of Lease for quarry of Grey Granite to the Petitioner . The Honorable High Court of AP passed the common order on 18/11/2014. And WP is disposed directing the 2nd respondent (Director of Mines and Geolgy , Hyderabad) to obtain appropriate report and pass appropriate orders on the applications of the petitioners in terms of the directions of the Division Bench, in any case, within four weeks from the date of receipt of a copy of the order, No order as to costs. On the High court orders the applicant is filed an application before the District collector, chittoor for Grant Renewal of quarry lease in favor of applicant .

In this connection I submit that on Nature the Land is covered with big boulders and Rocks . The court order copies and village accounts are herewith submitted for kind perusal

Yours faith fully

[Handwritten signature]
4/12

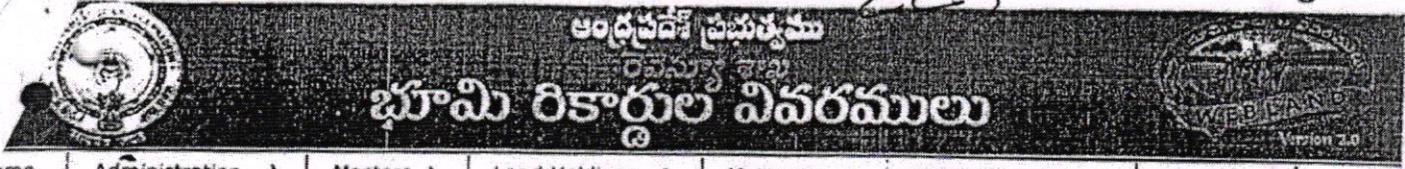
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TAHSILDAR
SANTHIPURAM

COPY SUBMITTED TO THE SUB COLLECTOR, MADANAPALLI FOR FAVOUR OF KIND INFORMATION

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Gezatted Superintendent (C)
Collector's Office,
CHITTOOR.

225



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 జిల్లా: చిత్తూరు (10) Webland Version 2.0 మండలము: కాంతిపురం (64)

అడంగలు

గ్రామము పేరు : ముద్దనపల్లె Year : 2014 సర్వే నెం. 104 All

YYYY-->(01/07/yyyy)-(30/06/yyyy+1) Color indicates Not Digitally Signed Color indicates Data tampered

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ఆంధ్రప్రదేశ్ ప్రభుత్వం print date : 14/02/2015
 భూమి రికార్డుల వివరములు
 పట్టాదారుని అడంగలు

District : చిత్తూరు (10) Mandal : కాంతిపురం (64) Village : ముద్దనపల్లె Extent Units : Acres/cents Fasli : 1424 Year : 2014

వరుస సంఖ్య	సర్వే నెం	పూర్తి విస్తీర్ణం	సాగుకు పనికి రాని విస్తీర్ణం	సాగుకు పనికి వచ్చు విస్తీర్ణం	భూమి స్వభావం	శిస్తు (రూ.)	భూమి వివరణ	జలాధారము	ఆయకట్టు విస్తీర్ణం	ఖాళా నెంబరు / ఆధార్ నెంబరు	పట్టాదారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ దారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ విస్తీర్ణం	అనుభవ స్వభావం
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	104	257.1900	257.1900	0.0000	అడవి	0.00	-	-	0.0000	20000404	అడవి (అడవి)	అడవి (...)	257.1900	-

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[Signature]
 TAHSILDAR
 SANTHIPURAM

[Signature]

All true copy ✓

<http://webland.ap.gov.in/Pahaani.aspx>

2/14/201:

[Signature]
 Gezatted Superintendent (C)
 Collector's Office,
 CHITTOOR.

04

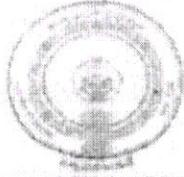
Sl. No.	Area	Plot No.	Area	Area	Area	Area	Area	Area	Area
15	1	175							
	2	179	8.2.4	1.00	0.45	0.45	411	0.50	D.K.F. 1153-471
	3	179	8.2.4	1.00	1.12	1.12	412	3.00	D.K.F. 1153-471
	4	179	8.2.4	1.00	3.12	3.12	411	0.50	D.K.F. 1153-471
					4.85	4.69			
106		178-176-175			10.30				
107	1	181 15000	8.2.4	1.00	1.74	1.74			T.D 283
	2	175			0.41				
	3	180	8.2.4	1.00	3.32	3.32			
					15.77	5.06			
108	1	208	8.1.5	6.00	0.22	1.32			401
	2	208	8.1.5	6.00	0.23	1.38			401
	3	209	8.1.5	6.00	0.24	1.44			401
	4	209	8.1.5	6.00	0.38	2.29			391
	5	210	8.1.5	6.00	0.10	0.60			
	6	209	8.1.5	6.00	0.19	1.08			16
	7	209	8.1.5	6.00	0.10	0.60			
	8	209	8.1.5	6.00	0.20	1.20			

408-42 ✓
292-41 ✓
0.16

231
292-41
382-35-22
257-19
D.K.F. 1153-471
T.D 283
347
401
391
16

V. S. S. S.
TAHSILDAR
SANTHUR

Gezatted Superintendent (C)
Collector's Office,
CHITTOOR.



ఆంధ్రప్రదేశ్ రాష్ట్ర ప్రభుత్వం
రెవెన్యూ శాఖ

మీ భూమి

భూమి, రికార్డుల, కలెక్షన్లు మరియు ప్రామాణికం



పాపం మీ ఆదంగల్ 1-బి ఎఫ్.ఎం.బి. గ్రామ పటం ఫిర్యాదులు సంప్రదించండి దీపాద్ధిమెంటు ఇతరములు ఎలక్ట్రానిక్ నాస్ ట్రాన్స్ కం కోర్టువివాదాల వివరములు Geo-referenced భూమి మార్పిడి వివరములు

ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూ శాఖ
భూమి రికార్డుల వివరములు
పట్టాదారుని అడంగలు

జిల్లా పేరు : చిత్తూరు
గ్రామం పేరు :
ముద్దనపల్లె

మండలం పేరు : శాంతిపురం
విస్తీర్ణం యూనిట్లు : ఎకరములు /
సెంట్లు

వరుస సంఖ్య	సర్వేపూర్తి నెం	సాగుకు పనికి రాని విస్తీర్ణం (3)	సాగుకు పనికి వచ్చు విస్తీర్ణం (4)	భూమి స్వభావం (రూ.) (6)	శిస్తు భూమి వివరణ (7)	జలాధారము (9)	ఆయకట్టు విస్తీర్ణం (10)	భూమి నెంబరు (11)	పట్టాదారు పేరు (తండ్రి/భర్త పేరు) (12)	అనుభవ దారు పేరు (తండ్రి/భర్త పేరు) (13)	అనుభవ విస్తీర్ణం (14)	అనుభవ స్వభావం (15)	రిమార్కులు (16)	
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ANNEXURE-III

Shouwanarav

**TAHSILDAR
SATHIPURAM MANDAL
CHITTOOR DIST.**

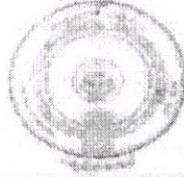
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Color indicates dispute survey numbers Color Indicates Digitally unsigned records Color Indicates Notified Court Cases
The information contained made available through this web site is for information only and cannot be utilised as certified/authenticated copy for producing in any court or for enforcing any legal claims etc. under the existing relevant Acts/Rules framed by the Government of Andhra Pradesh in this context.

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[Signature]
**Gezetterd Superintendent (C)
Collector's Office,
CHITTOOR
NATIONAL INFORMATICS CENTRE**



ఆంధ్రప్రదేశ్ రాష్ట్ర ప్రభుత్వం
రెవెన్యూ శాఖ

మీ భూమి

భూమి రికార్డుల రెవెన్యూ అధికారి, ప్రభుత్వం



శ్రీ పి.ఎన్. అశోక్ మోహన్ శర్మ
రెవెన్యూ అధికారి

సూచి మీ ఆడంగర్ 1-బి ఎఫ్.ఎం.బి. గ్రామ పటం ఫిర్యాదులు సంప్రదించండి డిస్పాచ్ మెంట్ లాగిన్ ఇతరములు ఎలక్ట్రానిక్ హాస్టలింగ్ కోర్టు వివాదాల వివరములు Geo-referenced భూమి మార్పిడి వివరములు

ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూ శాఖ
భూమి రికార్డుల వివరములు
పట్టాదారుని ఆడంగలు

జిల్లా పేరు : చిత్తూరు
గ్రామం పేరు:
ముధసపల్లె

మండలం పేరు : శాంతిపురం
విస్తీర్ణం యూనిట్లు : ఎకరములు /
సెంట్లు

వరుస సంఖ్య	సర్కేషురీ నెం	విస్తీర్ణం	సాగుకు పనికి రాని విస్తీర్ణం	సాగుకు పనికి వచ్చు విస్తీర్ణం	భూమి స్వభావం(రూ.)	శెస్తు వివరణ	జలాధారము	ఆయకట్టు	భూమి నెంబరు	పట్టాదారు పేరు	అనుభవ దారు పేరు	అనుభవ విస్తీర్ణం	అనుభవ స్వభావం	రిమార్కులు	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)
1	213	180.2400	180.2400	0.0000	ఆడవి	0.00	unknown	unknown	0.0000	20000404	అడవి (అడవి)	అడవి (...)	180.2400	unknown	

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ఈ రెవెన్యూ రికార్డు ను మీ భూమి వెబ్ సైట్ నుండి ,21/04/2022 12:55:24 IP number : 160.238.72.5 చేయబడినది.

Color indicates dispute survey numbers Color indicates Digitally unsigned records Color indicates Court Cases
The information contained made available through this web site is for information only and cannot be utilised as certified/authentic copy or producing in any court or for enforcing any legal claims etc. under the existing relevant Acts/Rules framed by the Government of Andhra Pradesh in this context.

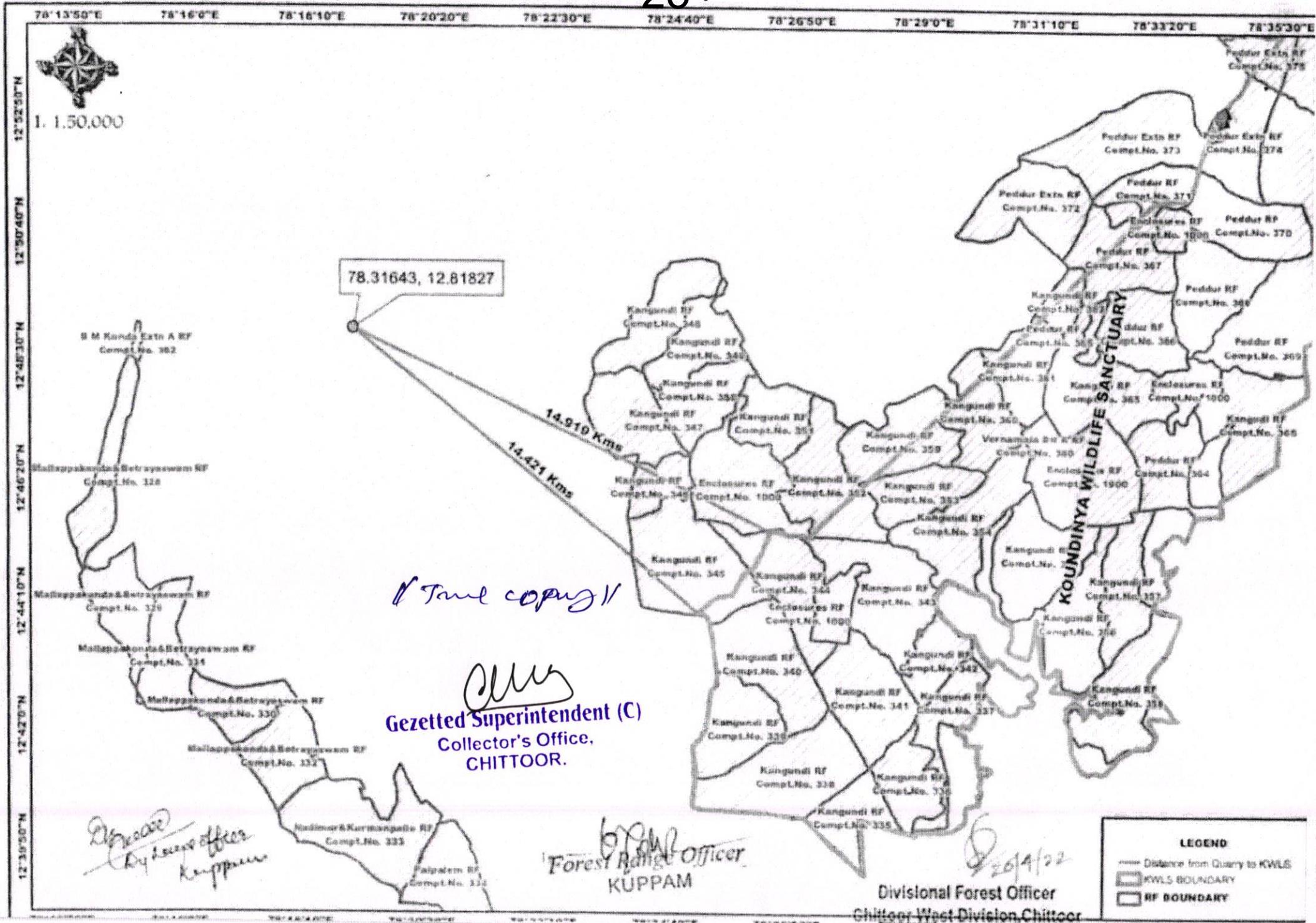
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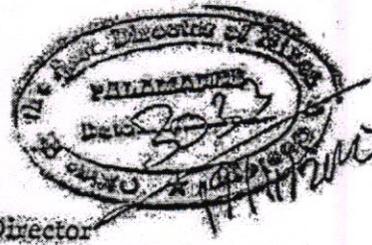
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Gezetter Superintendent (C)
Collector's Office,
CHITTOOR.



ANNEXURE 25V



Government of Andhra Pradesh
Forest Department



From
Sri S. Ravi Shankar, SFS,
Divisional Forest Officer,
Chittoor West Division, Chittoor.

To
The Assistant Director
Mines & Geology Department,
Palamaner.

Re.No.1193/2020/FO, Dated:18.11.2020.

Sir,

Sub	Mines & Minerals - Department of Mines and Geology- O/o Assistant Director of Mines and Geology, Palamaner - Inspection of unauthorized quarrying of colour granite at Sy.No.104 (Adavi) of Muddanapalli(V) Santhipuram (M) Chittoor (Dt). Request to take action against the persons involved in illegal quarrying under intimation to the Assistant Director of Mines and Geology, Palamaner- Requested - Reg.
Ref	1. Asst. Director of Mines & Geology, Palamaner Lt.No:1989/Vig/2020 dt: 26.08.2020 & 12.11.2020. 2. Forest Range Officer, Kuppam Rc.No.20/2020, dt.02.09.2020.

RF
26/11/2020
for kind perusal
of
Abn. G. Palamaner

Your attention is invited to the subject matter through the reference cited and informed that the Forest Range Officer, Kuppam has inspected the area and submitted his report in the reference 2nd cited stating that the said location i.e., Sy.No.104 (Adavi) of Muddanapalli(V) Santhipuram (M) with GPS readings LAT:12.81827 & LONG:78.31643 falls 6.70 Kms away from the notified B.M.Konda Reserved Forests. Though the land is classified as "Adavi" in the Revenue records, it is not a Reserved Forest and also not under the control & management of Forest Department. However, any activity on this land attracts the provisions of Forest Conservation Act 1980 and also requires approval by the Government of India.

In the light of the above, it is therefore, requested to take further action at your level and further correspondence may be done with the Revenue authority to safeguard the Government properties.

Yours faithfully,
Sd/- S. Ravi Shankar,
Divisional Forest Officer,
Chittoor West Division, Chittoor.

Copy to the Forest Range Officer, Kuppam for further necessary action in the matter.

// t.c.b.o. //

[Signature]
Technical Officer

True copy

[Signature]
Gezetterd Superintendent (C)
Collector's Office,
CHITTOOR.

ANNEXURE -VII

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY:: IBRAHIMPATNAM**

Memo No:24438/E1/2017

Date:11.01.2022

Sub: Establishment - Department of Mines & Geology, Ibrahimpatnam - Inspection of all quarry leases and illegal prone areas and illicit activities (quarrying) in Santhipuram & Kuppam Mandals of Chittoor District - Work allotment to certain Officers & Technical Staff - Constitution of Teams for "MAHA CHECK" - Instructions - Issued - Reg.

The attention of the Deputy Directors of Mines & Geology & Assistant Directors of Mines & Geology are mentioned in address entry are drawn to the subject cited.

The following teams have been constituted for Inspection of all quarry leases and illegal prone areas and also curb illicit activities (quarrying) in Santhipuram & Kuppam Mandals of Chittoor District under the supervision of Sri T.Balasubrahmanyam, ADM&G, Guntur who is presently working as ADM&G, Ananthapuramu:

Team :I

Sl. No.	Name (Sarvasri)	Designation
1	M. Ereshu	Assistant Geologist, O/o ADM&G, Chittoor.
2	B. Sankaraiah	Royalty Inspector, O/o ADM&G, Palamaneru
3	N.Srinu	Surveyor, O/o ADM&G, Kurnool who is presently working at O/o ADM&G, Kadapa.

Note: It is directed Smt H.Sunitha Bai, Surveyor O/o Assistant Director of Mines and Geology, Palamaneru to look after of Mineral Concession work O/o Assistant Director of Mines and Geology, Yerraguntla in absence of Sri K. Prakash Babu, Surveyor.

Team :II

Sl. No.	Name (Sarvasri)	Designation
1	K. Raja Gopal	Asst. Geologist, O/o ADM&G, Palamaneru.
2	C.Ramasubrahmanyam	Royalty Inspector, O/o ADM&G, Kadapa.
3	K. Prakash Babu	Surveyor, O/o ADM&G, Yerraguntla.

Note: It is directed Sri Asif, Surveyor O/o Assistant Director of Mines and Geology, Nellore to look after of Mineral Concession work O/o Assistant Director of Mines and Geology, Yerraguntla in absence of Sri N.Sreenu, Surveyor.

Team :III

Sl. No.	Name (Sarvasri)	Designation
1	D.Ramakrishna Prasad	Assistant Geologist, O/o ADM&G (RVS) Kadapa.
2	G. Srinivasa Reddy	Royalty Inspector, O/o ADM&G, Kurnool.
3	A.Bhaskar Reddy	Surveyor, O/o ADM&G, Palamaneru.

::2::

Team :IV

Sl. No.	Name (Sarvasri)	Designation
1	T. Subba Rayudu	Assistant Geologist, O/o ADM&G, Yerraguntla
2	K. Rajendra Prasad	Royalty Inspector, O/o DDM&G, Nellore.
3	D. Ajitha Bai	Surveyor, O/o ADM&G, Chittoor.

Sri T.Balasubrahmanyam, ADM&G, Guntur who is presently working as ADM&G, Ananthapuramu is hereby instructed to supervise the above work and submit weekly report to the DDM&G, Chittoor and compliance report to the Directorate.

The above individuals mentioned in the above tables I, II, III & IV shall report before the ADM&G, Ananthapuramu by 11.01.2022 and hereby directed to conduct "MAHA CHECK" on all quarry leases and illegal prone areas of all minerals located in Shantipuram & Kuppam Mandals, Chittoor District and submit reports to the DDM&G, Chittoor, under intimation to the Head Office. Further, the Assistant Director of Mines & Geology, Palamaneru is hereby directed to provide necessary arrangements to the above teams to conduct inspections.

The Dy. Director of Mines and Geology, Chittoor is hereby directed to take immediate necessary action on the reports submitted by the above teams.

Therefore, the Deputy Directors of Mines & Geology, Kurnool, Kadapa, Chittoor, Nellore & Ananthapuramu, the Assistant Directors of Mines & Geology, Chittoor, Palamaneru, Kurnool, Kadapa, Yerraguntla & Nellore Assistant Director of Mines & Geology (RVS), Kadapa are hereby directed to relieve the individuals immediately so as to enable to attend above task.

Sd/-V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

To

Sri T.Balasubrahmanyam, ADM&G, Ananthapuramu.
Sri T. Subba Rayudu, Assistant Geologist, O/o ADM&G, Yerraguntla.
Sri M. Ereshu, Assistant Geologist, O/o ADM&G, Chittoor.
Sri K. Raja Gopal, Asst. Geologist, O/o ADM&G, Palamaneru.
Sri D.Ramakrishna Prasad, Assistant Geologist, O/o ADM&G (RVS) Kadapa.
Sri B. Sankaraiah, Royalty Inspector, O/o ADM&G, Palamaneru
Sri C.Ramasubrahmanyam, Royalty Inspector, O/o ADM&G, Kadapa.
Sri G. Srinivasa Reddy, Royalty Inspector, O/o ADM&G, Kurnool.
Sri K. Rajendra Prasad, Royalty Inspector, O/o DDM&G, Nellore.
Sri N.Srinu, Surveyor, O/o ADM&G, Kurnool who is presently working at O/o ADM&G, Kadapa.
Sri K. Prakash Babu, Surveyor, O/o ADM&G, Yerraguntla.
Sri A.Bhaskar Reddy, Surveyor, O/o ADM&G, Palamaneru.
Smt H.Sunithabai, Surveyor O/o Assistant Director of Mines and Geology, Palamaneru
Smt M.Madhavi Latha, Surveyor O/o Assistant Director of Mines and Geology, Chittoor.
Sri Asif, Surveyor O/o Assistant Director of Mines and Geology, Nellore.
The Deputy Directors of Mines & Geology, Kurnool, Kadapa & Chittoor for necessary action.
The Assistant Directors of Mines & Geology, Chittoor, Palamaneru, Kadapa, Nellore & Yerraguntla.
The Assistant Director of Mines & Geology (RVS) Kadapa for necessary action.
Copy to the In-charge officer. Section D12 & D13 (Kadapa & Chittoor) for

// True copy

Gezatted Superintendent (C)

Collector's Office,
CHITTOOR.

19/1/2022

మొదటిసారి

SY.No. 213, మొదటిసారి

Date: 19/1/2022

23 24 25 26 27 28 29 30

శుభ్రము దినగా 19/01/2022

శాంతిపురం మండల ముద్దనపల్లి గ్రామ పరిషత్ గల సర్పంచియరు 213 నంబు జిరుసి చున్న రిక్రెమ గ్రాన్డెట్ డివిజన్లు త్రవ్వ తరలయ్యే ప్రాంతమునకు గినులు మరియు భూగర్భ శిథిల వారి సాంకేతిక సిబ్బంది శాంతిపురం మండల తహశీల్దారు వారి కార్యాలయ సిబ్బందిలో కలసి సుయ్యంతో త్రవ్వ నిలుపుతం సాయంత్రం 4 గం|| 30 ని||లకు చేరుకోవడం జరిగింది.

తదుపరి రిక్రెమ ప్రాజెక్టును నిర్మించే ప్రాజెక్టును పిదకు వివిధ ప్రాజెక్టులకు గల గ్రాన్డెట్ డివిజన్లు, క్రికెటు క్వారంటైన్ కి ఉపయోగించే సామాగ్రిని సుక్రీంచడం జరిగింది మరియు వివిధ ప్రాజెక్టును రెవెన్యూ సిబ్బంది వారి రికార్డులలో సరిపోల్చుతూ ప్రాజెక్టులకు సరకు రిక్రెమ త్రవ్వకాలు జరుగుతున్న ప్రాజెక్టు రెవెన్యూ రికార్డులయందు సర్వే నెంబర్ 213 గా నమోదు కాలకి రికార్డు గా అభిజనానికి యున్నట్లు రెవెన్యూ సిబ్బంది తెలియపరచారు.

J, TA
RJA
3/3/2022

రిజలషన్ గా సరకు రిక్రెమ త్రవ్వకాలు జరుక్కుతున్న ప్రాజెక్టు రెవెన్యూ షా పరిషత్ డివిజన్ లో ఆయా రిన్నీయియం సందర్భాల్లో - డివిజన్ మరియు ఇదివరకే ECLA కమిషనర్ వారు యాజమాన్య ప్రాజెక్టుల వివరించే సూచనలు డివిజన్ లో ఉన్నట్లుంటే చూసి రిటవీలేక రికార్డు సుయంధీంచిన ఇతర భూములు ఏదైనా రిన్నీయియం 'రిజలషన్ గా' వివరించినది రిటవీలేక చూపుకోవడానికి వస్తుందని తెలియజేసింది.

సరకు త్రవ్వకం సమాప్తమైన సాంకేతిక సిబ్బంది రిక్రెమ గా త్రవ్వ తీసి రవాణాకు సిద్ధంగా ఉంచబడిన గ్రాన్డెట్ డివిజన్ కాలతల త్రవ్వకం జరిగింది. రిక్రెమ వివిధ ప్రాజెక్టులకు ఉంచబడుతుంటే 162 గ్రాన్డెట్ డివిజన్లు ADPM - 78 నుండి ADPM - 239 వరకు మార్చిలో చేయడం జరిగింది. ఈ మార్చిలో చేయబడిన 162 గ్రాన్డెట్ డివిజన్లు నుండి రక్షణ నిలుపుతం గ్రామ రెవెన్యూ రిక్రెమ కి రిప్పగించడం జరిగింది. తదుపరి గ్రామ రెవెన్యూ సిబ్బంది సమక్షంలో రిక్రెమ గా త్రవ్వ తీసిన గుంటల కాలతలను సర్వేయర్లు నమోదు చేయడం జరిగింది. పాతకంబుల కాలతలను మరియు పరిమాణములను సర్వే నివేదిక యందు పొందు పర్చడం జరిగింది మరియు వివిధ ప్రాజెక్టుల నిలిపి యున్న గుంటల పాతకంబులను తగు రక్షణ నిలుపుతం తరలించ వలసి యున్నది.

తదుపరి సాంకేతిక సిబ్బంది మరియు మండల రెవెన్యూ సిబ్బంది కలసి సర్వే నెంబర్ 213 నంబు గల వివిధ ప్రాజెక్టులకు రిక్రెమ త్రవ్వకాలకు ఉపయోగిస్తున్న గుంటలకు 2 సరకులను సుక్రీంచడం జరిగింది. దీనిని తగు రక్షణ నిలుపుతం రాజ్య బుడుగులు పోలీస్ స్టేషన్ వారికి తప్పింపు. 188/19/03 గా 19/01/2022 ద్వారా రిప్పగించడం జరిగింది - (అ. చి 2) -

దేవతగా వీరయ బ్రహ్మచారి క్రియలను క్రొ
 త్రిసన మరయు కనకాకరంగా నడుచుచున్న క్షాత్రులకు ఎలలయ
 కనుమతుల మంజుకు నయ నయన కంపు ప్రకృష్ట అన్నతరహా
 భుజి నియమావళి, 1966 నందల 9యలకు 5 వారయ యు.య
 డి. ఆర్. యాక్ట్, 1957 నందల సెక్షన్ 21 లను కల్లుంధీం-నల్లూనా
 నియమిస్తూ తెలిస్తూ కి కి కాయలను వీరయ బ్రహ్మచారి క్రియ -
 క్షాత్రులయి కు సాల్పయచున్న వృత్తుల సురతా వాకలు-చేసి తమ
 అచార్య శిషి వారి అవరములను తమపరి చర్యల కరమి గమల
 వాగ్ని సంతానముల వారికి ఏమా-వరం యివ్వవలసినదిగా కోరడమైనది

పై విషయము సాయుజ్యం 5.30, 9.11.2022 లకు ప్రారంభించి 6.00 గంటలకు ముగించడమైనది.

పాల్గొన్న కి కి కాయలు

- | | | | |
|--------------------------|---------------------------|----------------------|------------|
| 1. J. Belembramanyam | ADMR, Anantapuram | J. Belembramanyam | 19/11/2022 |
| 2. G. SURESHWARAO | ADMR, YSR | G. Sureshwarao | 19/11/2022 |
| 3. KRISHNA GOPAL | ADMR, PHLML | G. Sureshwarao | 19/11/2022 |
| 4. M. Ereshu | ADMR, CTR | M. Ereshu | 19/11/2022 |
| 5. సి. రామమూర్తిమూర్తి | RE, o/o ADMER, Kadapa | సి. రామమూర్తిమూర్తి | 19/11/2022 |
| 6. జి. శ్రీనివాసరాజు | RE, o/o ADMER, Kurmal. | జి. శ్రీనివాసరాజు | 19/11/2022 |
| 7. T. శంకరాజు | RE, o/o ADMER, polamacher | T. Shankaraj | 19/11/2022 |
| 8. వీ. నాగేశ్వరరాజు | TA, o/o ADMER G, | V. Nageswara Raju | 19/11/2022 |
| 9. A. Bhaskar Rami | Super, o/o ADMER PLMR | A. Bhaskar Rami | 19-11-2022 |
| 10. K. Balakrishna Reddy | Super, o/o ADMER YEL | K. Balakrishna Reddy | 19-11-2022 |
| 11. M. Padmaj | VRo, C-Bandapalli | M. Padmaj | 19/11/2022 |
| 12. V. Sunil | VS C-Bandapalli | V. Sunil | 19/11/2022 |

సాక్షాత్తుల సానుకూలతలు

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M. Pal
 19/11/2022

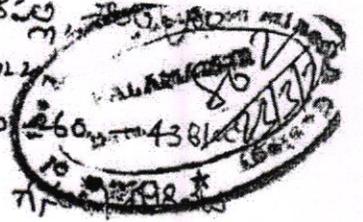
Gezatted Superintendent (C)
 Collector's Office,
 CHITTOOR.

25/1/2022

సర్వసంఖ్య 104, ముద్దనపల్లె

22/01/22, 25/1/2022

ADPF-248 to



పంచనామం

X

ఈ తేదీ తీనగా 25/01/2022 తారీఖున సయాలకుల, గి...

భూగర్భశాఖ, బుచ్చివారిపట్టణ వారి జిడీశాలు ఆంధ్రాడు సంఖ్య 244-38/E-1/2017 ; Dt: 11.01.2022 మేరకు సహాయ సయాలకుల, గనుల మరియు

భూగర్భశాఖ, తిన్నంతపురం వారి సూచన మేరకు సాంకేతిక సిబ్బందితో కూడిన బృందాలు సర్వే సంఖ్య 104, ముద్దనపల్లె గ్రామము, శౌలిపురం మండలం నందు

జిరుగుతున్న శిథిల గ్రామాలకు ప్రవేశాలు మరియు తరలంపు పై ఆసాని నియంత్రణ

గ్రామ రెవెన్యూ అధికారి, ముద్దనపల్లె వారిలో ఆసాని సంయుక్తంగా చేరుకోవటం జరిగింది.

అందుపరి అధికారుల వారు విషయ ప్రదేశంను సరికలంగా పరిశీలించి, వివిధ

ప్రదేశాలలో గల గ్రామాలకు తార్జీలు సూచి త్రవ్వ తీసిన ద్వైతు దివ్యలను నిర్వహించటం

సూచించబడుతుంది. మరియు విషయ ప్రదేశం రెవెన్యూ వారి రికార్డులలో సరిచేయటం

పరిశీలించగా సదరు శిథిల ప్రదేశం ప్రదేశం "అడవి" గా నమోదు కాబడిన

న్నట్లు రెవెన్యూ సిబ్బంది తిలమ చేశారు.

పై విషయంపై అటవీశాఖవారిని పోస్టుగా సందేశించగా వారు విషయ ప్రదేశ

శేషంనకు వారి శాఖకు ఎటువంటి సందేశం లేదని తిలమ చేస్తూ యజమాన్వీలు

వారు. ఎవరికైతే అన్వేషణ వారు బాధ్యత వహించాలి. వస్తుందని అర్హులం జరిగింది.

అదేవిధంగా సదరు శిథిల ప్రదేశాలు జిరుగు ప్రదేశం రెవెన్యూ పరిధిలో అన్నదా

అన్న విషయం సందేశాలలో అన్నందున మరియు ఇది వరకే CCLA కమిషన్ వారు

ఎటువంటి భూమి అటవీ "అడవి" లేక "అడవి పోలీస్" అని రికార్డులయందు

నిర్దేశించి అన్నయడల సదరు భూమి ఎటువంటి యజమాన్వీలు తినుభవం అన్న

ను అటవీశాఖ పరిధిలోకి సదరు భూమి వస్తుందని తిలమ చేసి అన్నారు.

సదరు ఆసాని నియమమున అటవీశాఖ అధికారుల సందేశాలలో తనం

మవలన రెవెన్యూ సిబ్బంది సమక్షంలో విషయ ప్రదేశం అత్యంతంగా త్రవ్వ తీసిన

సంకల వద్ద అన్నటు వంటి ద్వైతు దివ్యల పరిమాణాలను మరియు సర్వేయక

వారు త్రవ్విన సంకలను గురించి సందేశం కాండు పరచటం జరిగింది.

అదేవిధంగా 22.01.2022 న వివిధ ప్రదేశాలలో విషయ ప్రదేశం

లో త్రవ్వ తీసిన ద్వైతు దివ్యల పరిమాణాలను, సంకలను అధికారుల వారు

గురించి సందేశం కాండు పరచటం జరిగింది. ద్వైతు దివ్యల వివరాలు

కొంద చూపిన విధంగా అన్నవి.

(పే.తి.చం)

I, TA
R/S
3/3/2022

సర్వేసంఖ్యలు గ్రామం	సర్వేచేసిన రివ్యూలు	అక్షాంశాలు, రేఖాంశాలు	తేదీ	విస్తీర్ణం
104 మద్దనపల్లి	ADPF 218 - ADPF 226	12° 49' 4.5" N, 78° 18' 37.3" E	22/11/22	9
104 మద్దనపల్లి	ADPF 227 - ADPF 245	12° 49' 9.73" N, 78° 18' 43.21" E	22/11/2022	19
104 మద్దనపల్లి	ADPF 246 - ADPF 252	12° 49' 12.077" N, 78° 18' 50.35" E	25/11/22	7
104 మద్దనపల్లి	ADPF 253 - ADPF 260	12° 49' 13.623" N, 78° 18' 36.44" E	25/11/22	8

మొత్తం విస్తీర్ణం సుంభో =

43

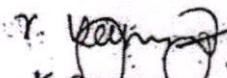
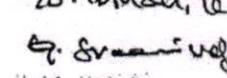
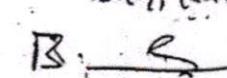
ఇందు మూలంగా సర్వేసంఖ్య 104 మద్దనపల్లి గ్రామ పరిధిలో ఉత్తరముగా త్రేబ్బి రేఖాంశాల సీతలంకా ఉంచినటువంటి 43 ఏకరాలు విస్తీర్ణం ఉన్న సుంభో గ్రామ రెవెన్యూ తిథిగారి, మద్దనపల్లి వారికి ఆ సుంభో తిథిగారికి ఉత్తరముగా, గునులు మరియు భువనగిరి తిథిగారి నుంచి వస్తువరకు సంబంధించి వచ్చినదానిని ఉద్దేశించి ఒకటిగా చేయబడినది.

అదేవిధంగా విషయ ప్రకటనలలో ఎలాంటి తిథిగారికి ఫోటోలు మూలంగా చేయబడిన రూల్ (5); ఖంకా (ప్రొజెక్ట్ చట్ట) తరహా ఫిర్యాదు నియమాలలో 1966 మరియు సెక్షన్ 21 MMDR యాక్ట్ 1957 లను ఉల్లంఘించినట్లు నిర్ణయించి రెవెన్యూ తిథిగారు లను విషయ ప్రకటనలో ఉత్తరము ఫోటోలు తీసివేయబడుతున్న వస్త్రాలను సర్వించి వారకు చేసి ఆ సుంభో ఒకటి వారి ఎవలను ఆధునిక చట్టం కింద గునులు తిథిగారిని లకు వారికి సమాచారం ఇవ్వవలసివచ్చినదానిని తేలవైతే.

ఈ పంపిణీపై తేదీ 25.01.2022 న ఉదయం 11.15 గంటలకు సుంభో ఒకటి 12.25 గంటలకు ముగించబడినది.

పాల్గొన్న తిథిగారులు

సర్వేచేసిన పరమ అనుమతులు

1. 
K. Raghavendra A.G., PLNR
2. 
(E. Srinivas) A.G.,
% ADM, Rvs, Kadapa
3. సి. రామమూర్తి
25/11/2022
% ADM, Kadapa
4. 
% ADM, Kurru.
5. 
B. Srinivas % ADM, PLNR
6. V. Somanna % ADM, PLNR

M. P. Reddy
S. V. V. S.

// True copy //

Gezatted Superintendent (C)
Collector's Office,
CHITTOOR.

Received copy M. P. Reddy

Statement showing the details of Seized Granite blocks by the special teams constitute by Director of Mines and Geology, Ibrahimpatnam vide

Memo No. No.24438/ E1/2017, dt: 11-01-2022.

1. Sy.No 104 of Muddanapalle (V), Santhipuram (M) Chittoor District:-

S.No	Date of Inspection	Location	No of Blocks Seized	Quantity in Cbm	Remarks
1	11-01-2022	12° 49' 4.5" N 78° 18' 56.11" E	35	400.046	The said blocks are handed over to VRO of Muddanapalli, (V). Further 01 Excavator i.e. ZX370LCH-1 , (SI.No.OACH-000524) has handed over to the VRO of Muddanapalli, Village. Another one Excavator i.e. ZX370LCH-1 , (SI.No.OACH-000400) has handed over to the APSRTC Depot, Kuppam for safe custody until further order from the Department.
2	22-01-2022	12° 49' 4.5" N 78° 18' 37.3" E	9	84.581	
3	22-01-2022	12° 49' 9.73" N 78° 18' 43.21" E	19	146.433	
4	25-01-2022	12°49' 12.077" N 78°18' 50.35" E	07	93.590	
5	25-01-2022	12°49' 13.623"N 78° 18' 36.44" E	08	52.226	
6	05-02-2022	12°48' 27.61" N 78° 19'00.405" E	38	359.409	
7	05-02-2022	12°48' 29.474"N 78°18' 55.584" E	06	92.593	
8	05-02-2022	12°48' 22.815" N 78°18' 51.308" E	18	200.686	

2. Sy.No 213 of of Muddanapalli (V), Santhipuram (M) Chittoor District:-

S. No	Date of Inspection	Location	No of Blocks Seized	Quantity in Cbm	Remarks
9	12-01-2022	12049'04.50" N 780 18'56.11"E	30	346.605	The said blocks handed over to VRO of Muddanapalli and 01 Hitachi Kobelco Model-SK380HDLC-8, SI.No.YCH-B0230) handed over to APSRTC Depot, Kuppam and 01 Generater (PowericaCP125D5P) handed over to SHO, Rallabuduguru until further order from the Department
10	19-01-2022	12°49'0.913"N 78°19' 34.43" E	30	283.563	
11	19-01-2022	12°48'52.986"N 78°19' 35.023" E	58	456.784	
12	19-01-2022	12° 48' 52.75" N 78° 19' 28.98" E	21	296.322	
13	19-01-2022	12°48' 52.501" N 78°19' 35.055" E	20	164.107	
14	19-01-2022	12° 48' 55.58" N 78° 19' 27.8" E	06	72.182	
15	19-01-2022	12° 48' 51.96" N 78° 19' 22.68" E	12	111.019	
16	19-01-2022	12° 49' 05.43" N 78° 19' 13.87" E	15	193.368	

P. Gungotla
Asst., Director of Mines and Geology,
Palamaner.

1/ True copy //

Gezatted Superintendent (C)
Collector's Office,
CHITTOOR.